

(a) whether it is a fact that an ex-Railway employee had been crushed by deliberately running a railway train over him on the 19th September, 1968 at the Railway Workshop Jagadhari Station (N.R.);

(b) whether he received any telegram sent on the 20th September, 1968 by two M.L.A.s, and one M.P. of Haryana demanding judicial enquiry into the tragedy; and

(c) if so, the action taken by Government in the matter?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) to (c). It is reported that on 19-9-1968 at 5.57 hours an ex-Railway employee who had been removed from service in Jagadhari Workshop in 1963 consequent upon his conviction under Sections 223 and 235 of the Indian Penal Code, jumped in front of train No. 2 DSU Passenger at Jagadhari Workshop Station and was run over and killed.

As regards the demand in the telegram referred to, judicial inquiry by a Court of Law is held only if the police launch a prosecution and this was not case for appointing a Commission of Inquiry presided over by a judicial officer as it was a matter for police to investigate and take action. The Government Railway Police was asked to investigate the case.

TICKETLESS TRAVEL

*41. **SHRI YASHPAL SINGH** :

SHRI HEM RAJ :

SHRI GADILINGANA GOWD :

SHRI P. N. SOLANKI :

SHRI PRAKASH VIR SHASTRI :

Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have seen the press reports in the 'Patriot', dated the 1st September, 1968 under the heading "Railways incur Rs. 12 crore loss due to ticketless travelling"; and

(b) the steps taken by Government to stop ticketless travelling in the country on all the Railways?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) Yes, Sir,

(b) Apart from normal ticket checking at stations and on trains, frequent intensive checks, including surprise checks by Flying Squads of Travelling Ticket Examiners and Railway Magistrates, are being made to minimize ticketless travel and other forms of irregular travel.

An educative campaign is also being conducted.

Supervision on ticket checking arrangements has also been tightened.

INDO-NEPAL TRADE AGREEMENT

*42. **SHRI MEETHA LAL MEENA** : Will the Minister of COMMERCE be pleased to state :

(a) whether any new arrangements have been made with Nepal during the last three months whereby more items of imports from Nepal have been exempted from Customs duty;

(b) if so, the items so exempted and the quantities thereof; and

(c) the reasons for enlarging the list of exempted items?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : (a) No, Sir.

(b) and (c). Do not arise.

GIDDI 'A' COLLIERY

*43. **SHRI KARTIK ORAON** : Will the Minister of STEEL, MINES AND METALS be pleased to state :

(a) whether it is a fact that in Giddi 'A' Colliery there has been a defalcation of money to the tune of Rs. 54,000 and that the money has not been recovered as yet;

(b) if so, the action Government propose to take against the officer concerned; and

(c) the steps Government propose to take to recover the amount?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI) : (a) to (c). The information is being collected and will be laid on the Table of the House.

CENTRAL INDUSTRIAL PROJECTS

*44. **SHRI K. P. SINGH DEO** : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :